

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/GT/2015

Subject : Determination of tariff for Vindhyachal Super Thermal Power Station, Stage-V (500 MW) for the period from anticipated date of COD (31.10.2015) to 31.3.2019

Date of Hearing : **20.5.2016**

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Madhya Pradesh Power Management Company Ltd. and 6 others

Parties present: Shri Bhupinder Kumar, NTPC
Shri Rajeev Chaudhary, NTPC
Shri T. Vinodh Kumar, NTPC
Shri Sachin Jain, NTPC
Shri Manish Jain, NTPC
Shri S. Maggon, NTPC
Shri Rohit Ladha, NTPC

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of Vindhyachal Super Thermal Power Station, Stage-V (500 MW) (the generating station) for the period from anticipated date of COD (31.10.2015) to 31.3.2019 in terms of the provisions of the 2014 Tariff Regulations.

2. During the hearing, the representative of the petitioner submitted that the generating station has achieved COD on 30.10.2015 and prayed that the petitioner may be granted liberty to amend the petition by revising the tariff filing forms.

3. The Commission accepted the prayer and allowed the petitioner to amend the petition within two weeks. The Commission also and directed the petitioner to submit audited accounts duly certified by auditor. The Commission also directed the petitioner to file additional information on the following, on affidavit, with advance copy to the respondents:

- a) Detailed justification for considering the weighted average the GCV of coal along with relevant documents. Also, the GCV of coal on "as received" basis for computation of energy charges, shall be submitted.



- b) Basis for claiming Water charges for each year of the tariff period with copies of the water supply agreement. In addition, details of the water consumption during the last five years, rate of water charges along with relevant documents in justification of the same shall be submitted.
- c) Basis for considering 83% of Plant availability. Also, the details of coal linkage and the coal made available by CIL against the linkage shall be submitted
- d) Detailed computation of the effective tax rate considered.
- e) Details of the 125 acre land included in the Investment Approval and the reasons for including the same in the additional capitalization.
- f) Copy of the Forest clearance certificate issued by MoEF, GOI as indicated in the Investment Approval.
- g) Documents in support of claim for installation of Flue Gas Desulphurization (FGD) system, the MoEF, GOI clearance along with the latest status of installation of FGD.

4. The Commission directed the petitioner to file the amended petition along with the above additional information on or before 24.6.2016 with copy to the respondents who shall file its reply by 30.6.2016. Rejoinder, if any, by the petitioner on or before 4.7.2016 No extension of time shall be granted for any reason whatsoever.

5. Matter shall be listed for hearing on 11.7.2016. Pleadings shall be completed by the parties prior to the next date of hearing.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

